

(2)

Court no.1

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

ORIGINAL APPLICATION NO. 92 of 1987.

B.Singh and others Applicants.

Versus

Union of India and another Respondents.

Hon'ble D.S.Misra-AM

Hon'ble G.S.Sharma-JM

(Delivered by Hon'ble G.S.Sharma)

In this petition under section 19 of the Administrative Tribunal Act, 8 petitioners challenged the correctness of the seniority list dated 19.3.1985. Before publishing the seniority list, objections were invited from the staff and after considering the same, the final seniority list was prepared and issued on 19.3.1985. The objections filed by some of the applicants against the proposed seniority list were rejected on 18.3.1985. Thereafter some of the applicants again filed objections against the final seniority list. In our opinion, there is no provision to file objection against the final seniority list and the claim petition having been filed more than 1 year after ~~from~~ ^{from} 19.3.1985 is, therefore, not within time. Even-if the objections filed by two of

11

(3)

-2-

the applicants on 11.7.1985 and 28.6.1985 are taken into consideration, the petition has been filed more than ~~after~~ 1 year from the date of the expiry of 6 months from the said representations. One representation was filed after undue delay on 17.10.1985 and the same can not be taken into consideration on account of such delay.

The petition is accordingly rejected summarily.

Sharma
A.M.

Sharma
J.M.

Dt. 9.2.1987.

JS.